

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TAKSHASHILA HEIGHTS INDIA PRIVATE LIMITED
OPERATING IN REAL ESTATE BUSINESS AT AHMEDABAD


(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This has reference to the Form G issued in accordance with Insolvency & Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 and published in Financial Express - Ahmedabad (Covering all Gujarat) in English + Gujarati Language and Gujarat Samachar – (Edition – Ahmedabad) in Gujarati Language on 31st March, 2026 and corrigendum to Form G published on 17th April, 2026. On account of the receipt of requests from certain interested applicants and pursuant to the approval of Committee Of Creditors, having agreed to extend the timelines specified therein, the timelines of the Expression of Interest stands amended and restated as under:

SL.	RELEVANT PARTICULARS	
1.	Last date for receipt of expression of interest	7 th June, 2026
2.	Date of issue of provisional list of prospective resolution applicants	17 th June, 2026
3.	Last date for submission of objections to provisional list	22 nd June, 2026
4.	Date of issue of final list of prospective resolution applicants	2 nd July, 2026
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7 th July, 2026
6.	Last date for submission of resolution plans	6 th August, 2026
7.	Process email id to submit Expression of Interest	cirp.thipl@gmail.com

Please note that all other particulars with reference to Form – G and corrigendum to Form G (other than the above changes in timelines) published in the newspapers as mentioned above remain unchanged.

Date: 23rd May, 2026
Place: Mumbai


Abhijit Gokhale
Authorised IP/ Director,
Orion Resolution & Turnaround Private Limited
Resolution Professional of
Takshashila Heights India Private Limited

JM Financial Home Loans Limited
Registered Office: 3rd Floor, Sushant IT Park,
Plot No. 68E, OH Datta Pada Road, Opp. Tata Steel,
Borivali (E), Mumbai-400 066

POSSESSION NOTICE
Under section 13(4) of securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and rule 8(1) of the security interest (enforcement) rule 2002, (appendix iv)

Whereas the undersigned being the authorised officer of JM Financial Home Loans Limited, (hereinafter referred as JM Financial) under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued a Demand Notice to the borrower(s)/co-borrower(s)/guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s)/co-borrower(s)/guarantor(s) having failed to repay the demanded amount, notice is hereby given to the borrower(s)/co-borrower(s)/guarantor(s) and the public in general that the undersigned on behalf of JM Financial has taken possession of the property described hereinbelow in exercise of powers conferred on him under section 13(4) of the said act read with rule 8(1) of the said rules. The borrower(s)/co-borrower(s)/guarantor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the said property will be subject to the first charge of the JM Financial for the amount as mentioned herein below with future interest thereon.

Sr. No.	Borrower(s)/Co-Borrower(s)/Guarantor(s) Name and Loan No.	Date of Possession 2. Demand Notice Date 3. Amount Due in Rs. As on
1.	Mr. Advdeshkumar 2. Mr. Anand Singh Loan Account Number- HANK23000045729	1. 20-05-2026 2. 07-03-2026 3. Rs. 15,24,273/- (Rupees Fifteen Lakh Twenty Four Thousand Two Hundred Seventy Three Only) as on 06-Mar-2026.
Description of Secured Asset (Immovable Property): Flat No. 106, 1st Floor, Building - A, Sarjan Tower, Block No. 289, Mouje: Bhadrakoda, Tal: Ankleshwar, Dist: Bharuch, Gujarat, Pin Code - 393001, East: Margin Road & COP West: Margin & Vasahat Had & Road, North: Margin & Vasahat Had, South: Vasahat Road & Building No. - B		
2.	1. Mr. Kanubhai Keshubhai Parmar 2. Mrs. Manishbhai Kanubhai Parmar Loan Account Number- HSR118000020558	1. 21-05-2026 2. 07-03-2026 3. Rs. 3,52,569/- (Rupees Three Lakh Fifty Two Thousand Five Hundred Fifty Nine Only) as on 06-Mar-2026.
Description of Secured Asset (Immovable Property): Flat No. 211, Second Floor, Building - C, Shivam Residency, R.S. No. 360, Block No. 347, Palki Plot No. 313 To 324, Mouje: Kamre, Tal: Kamre, Dist: Surat, Gujarat, Pin Code - 394185, East: Adj. Row House, West: Adj. Road, North: Building No. - B, South: Adj. Plot		

Date: 23.05.2026
Place: Gujarat
For JM Financial Home Loans Limited,
SD/-, Authorised Officer

IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpat, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

APPENDIX IV (Rule 8(1))
POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 11.02.2026 calling upon the borrower, co-borrowers and guarantors 1. GOVINDA VITTHAL BAWANKAR 2. ASHA VITTHAL BAWANKAR to repay the amount mentioned in the notice being Rs. 9,27,307.55/- (Rupees Nine Lakh Twenty Seven Thousand Three Hundred Seven and Fifty Five Paise Only) as on 10.02.2026 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 19th day of May 2026.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 9,27,307.55/- (Rupees Nine Lakh Twenty Seven Thousand Three Hundred Seven and Fifty Five Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable properties

All that Piece and Parcel of Property Bearing Plot No. 583, Admeasuring 48.06 Sq. Yards i.e. 40.18 Sq. Mts. Along With 25.76 Sq. Mts. Undivided Share in The Land Of Road & Cop. Total Admeasuring 65.84 Sq. Mts. In "Mahak Residency-2", Situate At Block No. 285, Of Moje Village Sivan, Taluka: Olpad, District: Surat, Gujarat-394210, And Bounded As: East Of Plot No. 592, West: Plot No. 594, North: Society Internal Road, South: Plot No. 628

Date: 19-05-2026
Place: GUJARAT
Loan Account No : 100865983
Authorised Officer
IDFC First Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

IndusInd Bank
1st Floor Sangam Tower Church Road, Jaipur- 302001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

WHEREAS, the undersigned being the Authorised Officer of the INDUSIND BANK LIMITED under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) (SARFESI Act) and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 26/02/2026 through Registered Post hereby calling upon the borrower and co-borrowers/holders Keshubhai Sumara, Anita Harsh Sumara, Loan Account No. CAS005210 to repay the amount mentioned in the said notice being INR. 5,063,551.48/- (Rupees Five Lakh Thirty Three Thousand Five Hundred Fifty One Paise Fourty Eight Only) as on 10th Feb 2026 along with charges, costs etc. within 60 days from the date of receipt of the said notice.

The borrower/co-borrower(s) having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with rule 9 of the said Rules on 19.05.2026.

The borrower/co-borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IndusInd Bank Ltd. for an amount INR. 5,063,551.48/- (Rupees Five Lakh Thirty Three Thousand Five Hundred Fifty One Paise Fourty Eight Only) and further interest thereon, plus costs, charges, expenses incurred from 10th February 2026.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that Piece and Parcel of property bearing Plot No. C-256, Bhuvaneshwari, Ravi Nagar, Co Op. Housing Society, Survey No. 524+525, Vanna, Saraga Road, Ahmedabad Gujarat - 380007 Admeasuring plot area 116.22 Sq. Mtr. B. Constructed floors area 143 Sq. Mtrs. Standing in the name of Mr. Sumara Harsh Keshubhai, East: Malay Tennant Common Plot, West: Arvindhathi's House after Society Road, North: Krishnchand Chaudhary Thakkar's House South: Navchindrakandiy's House

Date: 21.05.2026
Place: Ahmedabad
Authorised Officer (IndusInd Bank Limited)

PUBLIC NOTICE
TORRENT POWER LIMITED
Registered Office: SAMANVAY, 605, TAJPOVAH AMRAYAVAD, AHMEDABAD-380015

TO WHOMSOEVER IT MAY CONCERN
NOTICE is hereby given that the certificate(s) for the order mentioned in the Company has/have been issued and the holder(s) of the said certificate(s) has/have applied to the Company to issue duplicate certificate(s).

Name of the holder (and Joint holder), if any	Flat No.	Area	Circle Number(s)	Division Number(s)	Flat No.
S. BHANUBHAI SHAMAL BHA. DESAI	W/302	916	000032	070278	208
S. BHANUBHAI SHAMAL BHA. DESAI	W/302	916	000032	070278	208

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate(s).

Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agent, WSPG Indus Indus Private Limited 247 Park, C-591, 1 Floor, L. B. S. Marg, Vihari (W) Mumbai-400003. TEL: 9108116777 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate(s).

Place: SURAT
Date: 23/05/2026
Name(s) of the holder(s):
Legal Claimant:

PUBLIC NOTICE

NOTICE is hereby given that "1. SHAILESHKUMAR DHANSUKHLAL RUPAWALA & 2. JIGNESH DHANSUKHLAL RUPAWALA" (hereinafter referred to as the said Mortgagees/Borrowers/Purchasers) have created mortgage in respect of the Property more particularly described in the Schedule hereunder in favour of my/our clients HDFC Bank Limited (Branch Address 02nd Floor, Riddhi Shoppers, Opp. Star Bazar, Adajan, Surat - 395009), the below mentioned Property being its Owner "1. SHAILESHKUMAR DHANSUKHLAL RUPAWALA & 2. JIGNESH DHANSUKHLAL RUPAWALA" through a Sale Deed, Registered in the office of Sub Registrar at SR. No. 1553 of 2024.

That the Present Owner had informed Non Receipt of Certain Original Documents viz: (1) Sale Deed Reg. No. 6759 of 2003 executed in favour of "Ashwinkumar Shethi (HUF). By "Land Owners" And Registration Receipt of Sale Deed Reg. No. 6759 of 2003. And (2) Registration Receipt of Sale Deed Reg. No. 2496 of 2005. Incomplete for the reason being "Lost or Misplaced" from Previous Owners, Hence Non Availability at their end, & that never ever it was used as Security for obtaining any Financial Assistance by him/her/ them or any one else.

If the above mentioned Original Documents/Deeds/Documents, found by any person, the same shall be handed over at the address mentioned herein below. Further, if any person, body, individual, institution having any claim and/or objection in respect of or against or relating to or touching upon said property by way of sale, lease, lien, mortgage, charge, encumbrance, gift, easement, maintenance, inheritance, testamentary disposition or otherwise or having in their custody any title, documents pertaining to the said Property shall communicate the same to the undersigned at my address within 14 days from the publication of this notice with documentary evidence in support thereof, failing which all the claim, of such person shall be considered to have been waived and/or abandoned. Any objections raised after the completion of the 14 days shall not be binding upon the said flat / Property or my Client.

THE SCHEDULE ABOVE REFERRED TO
(Detailed description of the property)
That the Present Owner had informed Non Receipt of Certain Original Documents viz: (1) Sale Deed Reg. No. 6759 of 2003 executed in favour of "Ashwinkumar Shethi (HUF). By "Land Owners" And Registration Receipt of Sale Deed Reg. No. 6759 of 2003. And (2) Registration Receipt of Sale Deed Reg. No. 2496 of 2005. Incomplete for the reason being "Lost or Misplaced" from Previous Owners, Hence Non Availability at their end, & that never ever it was used as Security for obtaining any Financial Assistance by him/her/ them or any one else.

If the above mentioned Original Documents/Deeds/Documents, found by any person, the same shall be handed over at the address mentioned herein below. Further, if any person, body, individual, institution having any claim and/or objection in respect of or against or relating to or touching upon said property by way of sale, lease, lien, mortgage, charge, encumbrance, gift, easement, maintenance, inheritance, testamentary disposition or otherwise or having in their custody any title, documents pertaining to the said Property shall communicate the same to the undersigned at my address within 14 days from the publication of this notice with documentary evidence in support thereof, failing which all the claim, of such person shall be considered to have been waived and/or abandoned. Any objections raised after the completion of the 14 days shall not be binding upon the said flat / Property or my Client.

THE SCHEDULE ABOVE REFERRED TO
(Detailed description of the property)
Immovable Property Premises of PLOT No. 109 (As Per 7/12 Plot No. 23 Palkee 109) admeasuring 158.01 sq. mtrs., as per Site admeasuring 140.47 sq. mtrs., along with Undivided Share in Road admeasuring 71.00 sq. mtrs., "HINA BUNGLOW" developed upon land situated in State: Gujarat, District: Surat, Sub-District: Taluka: City, Moje: Bharthana-Vesu bearing Revenue Survey No. 7+8+9/2, 9/1, 11/1, 11/2, 11/3, 11/4, 11/5, 11/6, 11/7, 11/8, 11/9, 11/10, 11/11, 11/12, 11/13, 11/14, 11/15, 11/16, 11/17, 11/18, 11/19, 11/20, 11/21, 11/22, 11/23, 11/24, 11/25, 11/26, 11/27, 11/28, 11/29, 11/30, 11/31, 11/32, 11/33, 11/34, 11/35, 11/36, 11/37, 11/38, 11/39, 11/40, 11/41, 11/42, 11/43, 11/44, 11/45, 11/46, 11/47, 11/48, 11/49, 11/50, 11/51, 11/52, 11/53, 11/54, 11/55, 11/56, 11/57, 11/58, 11/59, 11/60, 11/61, 11/62, 11/63, 11/64, 11/65, 11/66, 11/67, 11/68, 11/69, 11/70, 11/71, 11/72, 11/73, 11/74, 11/75, 11/76, 11/77, 11/78, 11/79, 11/80, 11/81, 11/82, 11/83, 11/84, 11/85, 11/86, 11/87, 11/88, 11/89, 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